

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5140  
ANSWERED ON:05.09.2011  
CONTRACT LABOUR ACT  
Ahir Shri Hansraj Gangaram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Supreme Court had held that the provisions of sub-sections
- (a) to
- (d) of section 10(2) of the Contract Labour (Regulation and Abolition) Act, 1970 go against the interests of the labourers;
- (b) if so, the details thereof;
- (c) the steps taken by the Government with a view to protecting the interests of contract labourers in the country; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

- (a): The Government is not aware of the ruling/judgement of Supreme Court in which reference it was held that the provision of sub-section (a) to (d) of Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970 go against the interests of the labourers.
- (b): Does not arise.
- (c): In the establishments falling under Central Sphere, regular inspections are conducted and appropriate action is taken including filing of prosecutions by Central Industrial Relations Machinery (CIRM) headed by Chief Labour Commissioner (Central) under Contract Labour (Regulation and Abolition) Act, 1970 so as to safeguard the interest of workers.
- (d): Does not arise.